

OFFICE OF THE DISTRICT AND SESSIONS JUDGE (SOUTH DISTRICT)
DISTRICT COURT COMPLEX SAKET, NEW DELHI.

ORDER

In view of the directions of the Hon'ble Administrative and General Supervision Committee, High Court of Delhi, whereby The Hon'ble Committee was pleased to direct that 25 oldest Criminal Cases be assigned to the Special Judges (PC Act), the cases pending in the following Courts (Column-A) stand transferred to the Courts mentioned against the Transferor Courts (Column-B) as per list attached.

Ahlmads of all the concerned Courts will handover and takeover the charge of files immediately.

S.No.	Name of Judicial Officer (Transferor Courts) (Column-A)	Name of the Judicial Officer (Transferee Courts) (Column-B)	List of Cases.
1	Sh. A.K. Jain, Additional Sessions Judge (South) (Court No.303)	Sh. Sanjiv Jain, Special Judge (PC Act), CBI (South) (Court No. 503)	As per List "A"
2	Ms. Sunena Sharma, Additional Sessions Judge (South) (Court No. 306)	Ms. Savita Rao, Special Judge (PC Act), CBI (South) (Court No. 501)	As per List "B"

The Ahlmads of the above Courts shall ensure that there are no difficulties faced by the litigants on account of transfers of files which will be sent to the Transferee Courts.

The Ld. Courts of Sh. Sanjiv Jain, Special Judge (PC Act), CBI (South) and Ms. Savita Rao, Special Judge (PC Act), CBI (South) shall refix the dates of hearing, if they are fixed presently more than two months from the date of this order and on such refixing shall alert the Ld. Counsels and Parties by way of SMSes and E-mail in order to avoid delay in the trial of the cases.

The Copy of this order be also sent to the Hony. Secretary, Saket Bar Association for adequate publication to the Bar and be also published on the Website of the Saket Court Complex with request to the counsels and parties to appear before the Transferee Courts in all the transferred matters.

The Ahlmads shall ensure prominent display outside of their respective Courts so that public at large are not inconvenienced.

The cases stand transferred with immediate effect. However, the parties may appear before the Transferree Court on the dates already fixed by the previous Court for the purpose fixed.

Asha Menon
(Asha Menon)

District & Sessions Judge (South)
District Court Complex Saket,
New Delhi.

25448-25460

No. Judl.II/F.75/South/Saket/2018/_____ New Delhi, Dated:- 14/11/18

Copy forwarded for information / necessary action to:-

1. The Registrar General, Hon'ble High Court of Delhi, pursuant to letter No.21566-76/SCMS/DHC/2018 dated 16.10.2018.
2. The District & Sessions Judge (HQs), Tis Hazari Court, Delhi.
3. The concerned Judicial Officers of South District, Saket Courts, New Delhi.
4. The In-Charge/PRO, Facilitation Centre, Filing Section, Admn. Branch, South Saket Courts, New Delhi.
5. The Secretary, Saket Bar Association, Saket Courts Complex, New Delhi.
6. The Nodal Officer (Website) to upload the order on the Website of Saket Courts immediately.
7. The Website Committee, Tis Hazari Courts, Delhi.
8. The Caretaker, South District, Saket Courts Complex, New Delhi.



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